

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2274/96

Monday this the 28th day of October, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. R.K. AHOOJA, ADMINISTRATIVE MEMBER

1. Parmanand @ Prem Singh,
R/o Vill. Chechmai, PO- Gulaothi
Dist. Gaziabad (UP).
2. Nepal Singh @ Barpal Singh,
R/o Vill. Chechmai, PO. Gulaothi
Dist. Gaziabad (UP). ... Applicants

(By Advocate Mr. S.P.Sharma)

Vs.

1. Union of India (through
Secretary, Ministry of Communications)
Sanchar Bhawan, New Delhi.
2. The General Manager (A&P)
O/o C.G.M.T. (W) UP Circle,
Dehradun (UP).
3. The Assistant Director Training
O/o G.M.T. Ghaziabad (UP). ... Respondents

The application having been heard on 28th Oct. 1996
the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Applicants, Casual Labourers seek to quash
Annexure A order of the Government of India instruct-
ing the Subordinate Offices not to enlist any more
casual labourers. This is a matter of policy and
depending on the requirements Government or any employer
they can limit the size of its or his work force.

2. If there are individual grievances relating
to violation of provisions in a scheme or relating to

contd.....

(3)

denial of regularisation or temporary status contrary to the scheme, these are matters which require to be examined on the merits of the particular case. If applicants have any such grievance, they may raise it before the competent authority. With freedom to do so, we dismiss the application. No costs.

Dated the 28th October, 1996.

R.K. AHOJA
R.K. AHOJA
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
CHAIRMAN

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